



HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- MA.523/2010

Titled

Rajinder Parshad Bakshi.....Appellant(s) V/s State Bank of India and others.....Respondent(s)

Notice to the respondent (s): -

2. M/s Prasam Electronics
Through its Sole Proprietor, Sh Chander Shekhar
S/o Sh. Suraj Ram
R/o 93, Shopping Complex, Bakshi Nagar
Jammu.

3. Sh.Pankaj Raina
S/ o Sh.M.C.Raina
R/o 127/4, Trikuta Nagar
Jammu.

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 13.04.2022 10.00 A.M. or the next working day if 13.04.2022 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 25th day of February 2022 at Jammu.


Registrar Judicial
High Court of J&K & Ladakh
JAMMU.

No.:- 1375

Dated:- 25-02-22

1. Forwarded in original to the Editor Daily Exelcisor Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry. An amount of rupee 500 vide no. 08 dated 24.02.2022 as publication charges have been deposited in this Court which shall be paid as and when the bill and cutting are received. The matter treated as most urgent.

✓ 2. *CPC, e-Courts, High Court of J&K and Ladakh, Jammu.*

Registrar Judicial
High Court of J&K & Ladakh
Jammu
JAMMU.